

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C).....CC No(s).
25270/2016

(Arising out of impugned final judgment and order dated 25/02/2016
in WP No. 398/2012 passed by the High Court of Judicature at
Allahabad, Lucknow Bench)

STATE OF U.P AND ORS.

Petitioner(s)

VERSUS

DR. ANAND PRATAP SINGH AND ORS.

Respondent(s)

(With appln. (s) for c/delay in filing SLP)

Date : 06/01/2017 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE PRAFULLA C. PANT

For Petitioner(s) Mr. V.K. Shukla, AAG
Mr. M. R. Shamshad, Adv.
Mr. Aviral Saxena, Adv.
Mr. Aditya Samaddar, Adv.

For Respondent(s) Ms. Garima Prasad, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Delay condoned.

Issue notice on the special leave petition as well as on the
prayer for interim relief.

(Meenakshi Kohli)
Court Master

(Jaswinder Kaur)
Court Master